

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 306**  
New IA-3263/2024  
In  
IB-146(ND)/2024

**IN THE MATTER OF:**

DYNAMIC FINVEST SERVICES PVT. LTD.

.....**APPLICANT/PETITIONER**

**Vs**

RAJIV GOYAL (AKSHAJ INFRA PRIVATE LIMITED)

.....**RESPONDENT**

**SECTION**

**U/s 95 of IBC, 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Nakul Gandhi & Mr. Mujeeb, Advocates.  
For the Respondent : Ms. Eshna Kumar, Mr. Akshat, Advocates.  
For the RP : Ms. Swati Saluja, Advocate.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA-3263/2024:-**

This application has been filed by the Resolution Professional seeking to take on record the report in terms of Section 99 of IBC, 2016.

Dr. Taruna Goel, Resolution Professional has appeared in person. Learned Counsel appearing for the Personal Guarantor has submitted that the debt is admitted and seeks time to file an affidavit to that effect. One week time granted.

List the matter on **19.07.2024**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**